

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
ERNAKULAM

DATE OF DECISION : 17TH JANUARY, 1990

PRESENT

Hon'ble Shri S.P.Mukerji-Vice Chairman
&
Hon'ble Shri A.V.Haridasan-Judicial Member

ORIGINAL APPLICATION NO.354/89

K.N.Sivadas.
Nixon John .. Applicants

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi.
2. The Chief Post Master General,
Kerala Circle, Trivandrum.
3. The Superintendent of Post Offices,
Manjeri Division, Manjeri.
4. The Superintendent of Post Offices,
Idukki Division, Idukki. .. Respondents

ORIGINAL APPLICATION NO.355/89

Thomas.M.
Ambedkar N.B.
Raghu Nandan M.R.
Baby Pal. .. Applicants

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communication,
New Delhi.
2. The Director General, P&T, New Delhi.
3. The Chief Post Master General,
Kerala Circle, Trivandrum.
4. The Chief Post Master General,
Karnataka Circle, Bangalore.
5. Superintendent of Post Offices,
Manjeri.
6. The Superintendent of Post Offices,
Tirur Division, Tirur.
7. The Superintendent of Post Offices,
Tiruvalla Division, Tiruvalla.
8. The Superintendent of Post Offices,
Idukki Division, Idukki. .. Respondents.

Counsel for the applicants in
both cases. .. M/s MR Rajendran Nair
and PV Asha.

Counsel for the respondents
in both the cases .. Mr. K.Narayana Kurup,
Addl.CGSC.

O R D E R
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Shri B.Gopakumar, Advocate appeared on behalf of the learned counsel for the applicants. We have heard the learned counsel for both the parties. The respondents by referring to the Counter Affidavit which has been filed by them indicates that the respondents have decided to repatriate the applicants to the Kerala Circle and appointed ^{them} as Postal Assistants in their respective Division of recruitment as and when vacancies are available. In the circumstances the relief claimed by the applicants have been substantially ~~been~~ allowed. There is no need to quash Annexure-I. The applications ~~is~~ ^{are} closed with the direction to the respondents that the applicants should be repatriated to the Kerala Circle and appointed to their respective Divisions of recruitment as and when the first vacancy in their quota arises. The applications ~~are~~ ^{is} disposed of with the above direction. There will be no order as to costs. A copy of this order should be kept on both the case files.


(A.V. HARIDASAN)
JUDICIAL MEMBER


S.P. MUKERJI
VICE CHAIRMAN

17.01.90

Ksn.